

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 706**

**TO BE ANSWERED ON THE 26<sup>TH</sup> JULY, 2023/ SRAVANA 4, 1945 (SAKA)**

**PENDING ISSUES FOR RESOLUTION BETWEEN ANDHRA PRADESH AND  
TELANGANA**

**706 SHRI KANAKAMEDALA RAVINDRA KUMAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) details of major issues that have been discussed during the preview meetings that had been held so far to resolve the issues pending between the States of Andhra Pradesh and Telangana;**

**(b) details of the decision arrived at on those pending issues;**

**(c) details of issues that are still pending and for which solution is eluding;**

**(d) details of the efforts made by Government in arriving at a compromise on such pending issues for which solution is eluding; and**

**(e) details of the next review meeting that has been fixed for the same?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (e): A large number of provisions of Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented and the remaining provisions of the Act are at various stages of implementation. Some of the provisions relating to infrastructure projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act.**

**The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 31 such review meetings have been held.**

**The approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Government concerned and that the Central Government acts only as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding.**

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